

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:481  
ANSWERED ON:22.11.2000  
CORRUPTION  
RAM SAGAR;RAMJI MANJHI

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) Whether the social workers become vigilant and start exposing corruption in government offices and Government controlled consumer societies etc.;
- (b) if so, the reaction of the Government thereto;
- (c) the safeguards available to such social workers who themselves or through the Members of Parliament get the corrupt practices exposed; and
- (d) the measures available to them to ensure that their business and interest in the Government Departments and consumer societies is not affected in any way ?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

(a) & (b): The Government is fully committed to eradicate the malady of corruption from public services. However, the drive against corruption is a continuing process. The Ministries/Departments/Public Sector Undertakings etc. are themselves responsible to ensure probity and integrity in their respective Organisations. The complaints from various quarters are received in the respective Ministries/Departments etc. Due action is taken by such authorities in redressal of grievnces/complaints. Central Bureau of Investigation, which is a central investigating agency, also receives complaints/information pertaining to corruption in Government Offices, departments including consumer societies etc. from various sources including social workers, NGO setc. These complaints/information are verified and wherever prima facie evidence regarding commission of a criminal offence or misconduct on the part of public servant is available, cases are registered for investigation and appropriate follow up action taken. The information regarding complaints received by various Ministries/Departments, including from social workers, is not centrally maintained.

(c) & (d) : Any person, including a social worker aggrieved with the organisation is free to lodge his grievance/complaint with the Chief Vigilance Officer or the Head of the Organisation for redressal. Besides, any citizen can move a Police Station or a Court of Law for activating the legal process, against persons in authority for abuse of authority and corruption as per established law.